

31/11

# **RESUME OF WORK DONE BY LOK SABHA**

**NINTH LOK SABHA  
THIRD SESSION, 1990  
(PARTS I AND II)**

**LOK SABHA SECRETARIAT—NEW DELHI  
November, 1990/Agrahayana, 1912 (Saka)**

# RESUME OF WORK DONE BY LOK SABHA

(NINTH LOK SABHA — THIRD SESSION)  
PARTS I AND II

*(7th August to 7th September, 1990)*  
*and*  
*(1st October to 5th October, 1990)*



LOK SABHA SECRETARIAT  
NEW DELHI

*November, 1990 / Agrahayana, 1912 (Saka)*

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## **PREFACE**

This publication contains a brief resume of work done by Ninth Lok Sabha during the Third Session consisting of two parts i.e. from 7th August to 7th September, 1990 and 1st October to 5th October, 1990.

**NEW DELHI;**  
***November, 1990***  

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***Agrahayana, 1912 (Saka)***

**K.C. RASTOGI,**  
***Secretary-General.***

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**RESUME OF WORK DONE BY LOK SABHA DURING THE THIRD SESSION (PARTS I & II), AUGUST-OCTOBER, 1990**

**1. DURATION OF SESSION**

**PART I**

Date of commencement .....	7th August, 1990
Date of adjournment <i>sine die</i> .....	7th September, 1990
Total number of days of Session .....	32 days
Number of days of sittings .....	21 days
Number of hours of sittings .....	141 hours 19 minutes

**PART II**

Date of commencement .....	1st October, 1990
Date of adjournment .....	5th October, 1990
Date of prorogation .....	*11th October, 1990
Total number of days of session .....	5 days
Number of days of sittings .....	3 days
Number of hours of sittings .....	21 hours 41 minutes

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\*The Third Session of Lok Sabha consisting of two parts commenced its sittings on 7th August, 1990 and was prorogued on the 11th October, 1990.

2. ADJOURNMENT MOTION

S. No.	Subject	Name of Member	Date when admitted	Date when discussed	Decision of the House	Time taken	Remarks
						H. M.	
PART—I							
1.	Failure of the government to check the unabated rise in prices of essential commodities.	Sh. Vasant Sathe	7.8.1990	7.8.1990 (after Question Hour)	Negated	5 54	
PART—II							
2.	Failure of the Government to deal with students' agitation and resort to self-immolation in different parts of the country in protest against decision of the Government on Mandal Commission Report.	Shri B. Shankaranand	1.10.1990	—	—	0 05	Leave was granted by the House. Motion not discussed as the mover, when called did not move the motion.
3.	The unprecedented situation resulting in a total collapse of administration, police atrocities on students and youth, desperate acts of selfimmolation by young girls and boys and loss of precious lives in the agitation against the Government's decision on the Mandal Commission Report.	Shri B. Shankaranand	4.10.1990	4.10.1990 (At 15.10 hrs.)	Negated	4 00	—

3. BILLS

(i) Government Bills

Sl. No.	Title of the Bill	Date of introduction	Date of laying on the table (in the case of Bills passed by Rajya Sabha)	Date of discussion in Lok Sabha	Time taken	No. of amendments tabled	No. of amendments carried	Progress/Remarks
1	2	3	4	5	6	7	8	9

PART-I

1.	The Rubber (Amendment) Bill, 1990	8.8.90	—	—	H M 0 09	5	—	Pending
*2.	The Armed Forces (Jammu and Kashmir) Special Powers Bills, 1990	8.8.90	—	16.8.90 20.8.90 21.8.90	0 03 6 53	21	—	Passed

\* Motion for consideration of the Bill was discussed together with (i) Statutory Resolution seeking approval of the Proclamation dated 18.7.90 issued by the President in relation to Jammu and Kashmir and (ii) Statutory resolution seeking disapproval of the Armed Forces (Jammu and Kashmir) Special Powers Ordinance, 1990 (Ordinance No. 3 of 1990).



1	2	3	4	5	6	7	8	9
					H M			
					4 41*			
3.	The National Commission for Women Bill, 1990	22.5.90 (Earlier Session)	—	8.8.90 9.8.90 (Further consideration and passing)	48	13	Passed as amended	
4.	The Constitution (Seventy-third Amendment) Bill, 1990 (Amendment of the Ninth Schedule)	16.8.90	—	—	2	—	Pending	
5.	The Multi-State Co-operative Societies (Amendment) Bill, 1990	16.8.90	—	—	8	—	Pending	
6.	The Cantonnments (Amendment) Bill, 1990	20.8.90	—	—	5	—	Pending	
7.	The Tobacco Board (Amendment) Bill, 1990	20.8.90	—	—	5	—	Pending	
8.	The Tobacco Cess (Amendment) Bill, 1990	20.8.90	—	—	2	—	Pending	
					H M			
9.	The Prasar Bharati (Broadcasting Corporation of India) Bill, 1989	29.12.89 (Earlier Session)	—	21.8.90 22.8.90 23.8.90 27.8.90 28.8.90 29.8.90 38.8.90 (Consideration and passing)	461	70	Passed as amended	
					17 01			
					0 02			
				5.9.90 (As returned by Raja Sabha with amendments)	4	—	Amendments made by Raja Sabha considered and agreed to by Lok Sabha	
				(Consideration of Raja Sabha amendments made by Raja Sabha)				

\*Excluding 33 minutes taken on 30.5.90 during the Second Session.

	1	2	3	4	5	6	7	8	9
10. The Governors (Emoluments, Allowances and Privileges) Amendment Bill, 1990, as passed by <i>Rajya Sabha</i>			—	22.8.90	—	—	—	—	Pending
%11. The Prevention of Illicit Traffic in Narcotic Drugs and Psychotropic Substances (Amendment) Bill, 1990		23.8.90	—	—	31.8.90 3.9.90 (Consideration and passing)	1 43	8	—	Passed
%12. The Conservation of Foreign Exchange and Prevention of Smuggling Activities (Amendment) Bill, 1990		23.8.90	—	—	31.8.90 3.9.90 (Consideration and passing)	—	8	—	Passed
13. The Salary and Allowances of Leaders of Opposition in Parliament (Amendment) Bill, 1990		23.8.90	—	—	—	—	3	—	Pending
14. The Tea Companies (Acquisition and Transfer of Sick Tea Units) (Amendment) Bill, 1990		23.8.90	—	—	—	—	2	—	Pending
15. The Comptroller and Auditor-General's (Duties, Powers and Conditions of Service) Amendment Bill, 1990		27.8.90	—	—	—	—	1	—	Pending
16. The Rehabilitation Council of India Bill, 1990		3.9.90	—	—	—	H M	6	—	Pending
17. The Punjab Appropriation (No. 2) Bill, 1990		5.9.90	—	—	5.9.90 (Consideration and passing)	0 02	—	—	Passed

% The motions for consideration of the Bills were discussed together with the Statutory Resolutions seeking disapproval of (i) the Prevention of Illicit Traffic in Narcotic Drugs and Psychotropic Substances (Amendment) Ordinance, 1990 (Ordinance No. 4 of 1990) and (ii) the Conservation of Foreign Exchange and Prevention of Smuggling Activities (Amendment) Ordinance, 1990 (Ordinance No. 5 of 1990).

1	2	3	4	5	6	7	8	9
18.	The Appropriation (No. 3) Bill, 1990	5.9.90	—	5.9.90 (Consideration and passing)	0 02	—	—	Passed
19.	The Appropriation (Railways) No. 3 Bill, 1990	5.9.90	—	5.9.90 (Consideration and passing)	0 02	—	—	Passed
20.	The Indian Council of World Affairs Bill, 1990, as passed by Rajya Sabha	—	6.9.90	—	—	4	—	Pending
21.	The Constitution (Seventy-second Amendment) Bill, 1990. (Insertion of new article 371J and amendment of First Session and Fourth Schedules)	31.5.90	—	6.9.90 (Consideration)	0 01	50	—	Discussion on the motion for consideration <i>not</i> concluded; pending.
22.	The Constitution (Seventy-fourth Amendment) Bill, 1990. (Insertion of new part IX)	7.9.90	—	—	—	1	—	Pending
PART-II								
23.	The Constitution (Seventy-fifth Amendment) Bill, 1990. (Amendment of article 356)	1.10.90	—	1.10.90 (Consideration)	3 44	4	—	Motion for consideration of the Bill was declared as not carried in accordance with rule 157 of the Rules of Procedure and article 368 of the Constitution
@24.	The Constitution (Seventy-sixth Amendment) Bill, 1990. (Amendment of article 356)	4.10.90	—	4.10.90 (Consideration and passing)	0 39	2	1	Passed as amended

@The short title of the Bill was changed to the Constitution (Sixty-seventh Amendment) Bill, 1990 by Lok Sabha through an amendment to clause 1.

## SUMMARY

1.	Bills pending at the end of the last session .....	14
2.	Bills introduced.....	19
3.	Bills opposed at introduction stage .....	3
4.	Bills passed by Rajya Sabha and laid on the Table.....	2
5.	Bills passed by Rajya Sabha and returned by Lok Sabha with amendments .....	Nil
6.	Bills returned by Rajya Sabha with amendments and laid on the Table.....	1
7.	Bills passed .....	9 ✓
8.	Bills negatived .....	1
9.	Bills withdrawn .....	Nil
10.	Bills part discussed .....	1
11.	Motions for adjournment of debate on Bills adopted.....	Nil
12.	Bills referred to Select Committee .....	Nil
13.	Bills referred to Joint Committee .....	Nil
14.	Bills reported by Select Committee.....	Nil
15.	Bills reported by Joint Committee .....	Nil
16.	Bills originating in and referred to Joint Committee by Rajya Sabha in respect of which motion for concurrence was adopted by Rajya Sabha .....	Nil
17.	Bills pending at the end of the session vide Para No. 824 of Lok Sabha Bulletin-Part II dated 15.10.90. ....	25

(ii) Private Members' Bills

Sl. No.	Title of the Bill and member-in-charge	Date of introduction	Date of laying on the Table (in case of Bills passed by Rajya Sabha)	Date(s) of discussion in Lok Sabha	Time taken	No. of amendments tabled	No. of amendments carried	Progress/Remarks
1	2	3	4	5	6	7	8	9
1.	The Constitution (Amendment) Bill, 1990 ( <i>Insertion of new articles 23A, 23B and 23C</i> ) by Shrimati Basavarajswari.	10-8-1990	—	—	—	—	—	Pending
2.	The Constitution (Amendment) Bill, 1990 ( <i>Amendment of Tenth Schedule</i> ) by Shrimati Basavarajswari.	10-8-1990	—	—	—	—	—	Pending
3.	The Providing of Free Medical and Technical Education Bill, 1990 by Shrimati Basavarajswari.	10-8-1990	—	—	—	—	—	Pending
4.	The Doctors and Engineers (Banning of Migration to Foreign Countries) Bill, 1990 by Shrimati Basavarajswari.	10-8-1990	—	—	—	—	—	Pending
5.	The Constitution (Amendment) Bill, 1990 ( <i>Amendment of articles 341 and 342</i> ) by Shri Ramlal Rahi.	10-8-1990	—	—	—	—	—	Pending

1	2	3	4	5	6	7	8	9
6.	The Declaration of Assets by Civil Servants Bill, 1990 by Shri K. Ramamurthy.	10-8-1990	—	—	—	—	—	Pending
7.	The Indian Penal Code (Amendment) Bill, 1990 ( <i>Insertion of new Chapter VB</i> ) by Shri K. Ramamurthy.	10-8-1990	—	—	—	—	—	Pending
8.	The Constitution (Amendment) Bill, 1990 ( <i>Insertion of new article 48B, etc.</i> ) by Shri K. Ramamurthy.	10-8-1990	—	—	—	—	—	Pending
9.	The Representation of the People (Amendment) Bill, 1990 ( <i>Amendment of section 8, etc.</i> ) by Shri Mullappally Ramachandran.	10-8-1990	—	—	—	—	—	Pending
10.	The Council for Environment Protection Bill, 1990 by Shri Mullappally Ramachandran.	10-8-1990	—	—	—	—	—	Pending
11.	The Crop Insurance Bill, 1990 by Shri Balasabab Vitha Patil.	10-8-1990	—	—	—	—	—	Pending
12.	The Public Interest Litigation Bill, 1990 by Dr. P. Vallal Peruman.	10-8-1990	—	—	—	—	—	Pending
13.	The Scheduled Castes and Scheduled Tribes (Recognition of Welfare Associations) Bill, 1990 by Dr. P. Vallal Peruman.	10-8-1990	—	—	—	—	—	Pending

1	2	3	4	5	6	7	8	9
14.	The Old Age Pension and Rehabilitation Bill, 1990 by Shri Balasaheb Vikhe Patil.	10-8-1990	—	—	—	—	—	Pending
15.	The Salary, Allowances and Pension of Members of Parliament (Amendment) Bill, 1990 (Substitution of new section for section 3. etc.) by Shri Balasaheb Vikhe Patil.	10-8-1990	—	—	—	—	—	Pending
16.	The Right to Reply in the Press Bill, 1990 by Shri V.N. Gadgil	10-8-1990	—	—	—	—	—	Pending
17.	The Abolition of Capital Punishment Bill, 1990 by Shri Yamuna Prasad Shastri.	10-8-1990	—	—	—	—	—	Pending
18.	The Prevention of Social Disabilities Bill, 1990 by Shri Kashiram Rana.	10-8-1990	—	—	—	—	—	Pending
19.	The Advocates' Welfare Fund Bill, 1990 by Shri Kashiram Rana.	10-8-1990	—	—	—	—	—	Pending
20.	The Indian Penal Code (Amendment) Bill, 1990 (Amendment of section 376) by Shri Kashiram Rana.	10-8-1990	—	—	—	—	—	Pending
21.	The Rehabilitation of Victims of Terrorism Bill, 1990 by Prof. K.V. Thomas.	10-8-1990	—	—	—	—	—	Pending

1	2	3	4	5	6	7	8	9
22.	The High Court at Bombay (Establishment of a Permanent Bench at Kolhapur) Bill, 1990 by Shri Nanasaheb Udaysingrao Gaikwad.	10-8-1990	—	—	—	—	—	Pending
23.	The Constitution (Amendment) Bill, 1990 ( <i>Omission of article 370</i> ) by Shri Kashiram Rana.	10-8-1990	—	—	—	—	—	Pending
24.	The Constitution (Amendment) Bill, 1990 ( <i>Substitution of new Schedule for Eighth Schedule</i> ) by Shri Satyagopal Misra.	10-8-1990	—	—	—	—	—	Pending
25.	The Constitution (Scheduled Tribes) Order (Amendment) Bill, 1990 ( <i>Amendment of the Schedule</i> ) by Shri K.S. Rao.	10-8-1990	—	—	—	—	—	Pending
26.	The Freedom of Religion Bill, 1990 by Shri Yadvendra Dutt.	10-8-1990	—	—	—	—	—	Pending
27.	The Constitution (Amendment) Bill, 1990 ( <i>Amendment of article 29. etc.</i> ) by Shri Sudhir Giri.	10-8-1990	—	—	—	—	—	Pending
28.	The Architects (Amendment) Bill, 1990 ( <i>Amendment of section 25</i> ) by Shri Harish Rawat.	10-8-1990	—	—	—	—	—	Pending
29.	The Constitution (Amendment) Bill, 1990 ( <i>Amendment of article 335</i> ) by Shri Harish Rawat.	10-8-1990	—	—	—	—	—	Pending



1	2	3	4	5	6	7	8	9
30.	The Provision of Employment Bill, 1990 by Prof. Mahadeo Shiwankar.	10-8-1990	—	—	—	—	—	Pending
31.	The Forest (Conservation) Amendment Bill, 1990 ( <i>Amendment of section 2. etc.</i> ) by Prof. Mahadeo Shiwankar.	10-8-1990	—	—	—	—	—	Pending
32.	The Scheduled Castes and Scheduled Tribes Orders (Amendment) Bill, 1990 by Prof. Mahadeo Shiwankar.	10-8-1990	—	—	—	—	—	Pending
33.	The Constitution (Amendment) Bill, 1990 ( <i>Insertion of new article 31</i> ) by Prof. Mahadeo Shiwankar.	0-8-1990	—	—	—	—	—	Pending
34.	The Constitution (Amendment) Bill, 1990 ( <i>Amendment of article 311</i> ) by Shri Chitta Basu.	10-8-1990	—	—	—	—	—	Pending
35.	The Essential Services Maintenance (Repeal) Bill, 1990 by Shri Chitta Basu.	10-8-1990	—	—	—	—	—	Pending
36.	The Farmers and Agricultural Workers Benefit Fund Bill, 1990 by Shri Tej Narain Singh.	10-8-1990	—	—	—	—	—	Pending
37.	The Constitution (Amendment) Bill, 1990 ( <i>Amendment of article 46. etc.</i> ) by Shri Guman Mal Lodha.	10-8-1990	—	—	—	—	—	Pending

1	2	3	4	5	6	7	8	9
38.	The Constitution (Amendment) Bill, 1990 ( <i>Amendment of Eighth Schedule</i> ) by Shri Guman Mal Lodha.	10-8-1990	—	—	—	—	—	Pending
39.	The Architects (Amendment) Bill, 1990 ( <i>Amendment of section 25</i> ) by Shri P.R. Kumaramangalam.	10-8-1990	—	—	—	—	—	Pending
40.	The Curtailment of Expenditure on Marriages Bill, 1990 by Shri Prakash Koko Brahmhatt.	10-8-1990	—	—	—	—	—	Pending
41.	The Ceiling on Income Bill, 1990 by Shri Prakash Koko Brahmhatt.	10-8-1990	—	—	—	—	—	Pending
42.	The Constitution (Amendment) Bill, 1990 ( <i>Amendment of article 124, etc.</i> ) by Shri Prakash Koko Brahmhatt.	10-8-1990	—	—	—	—	—	Pending
43.	The Child Welfare Bill, 1990 by Shri Prakash Koko Brahmhatt.	10-8-1990	—	—	0-25 min. taken on introduction of Bills at Sl. Nos. 1 to 43.	—	—	Pending

	2	3	4	5	6	7	8	9
					H	M		
44.	The Youth Bill, 1990 by Shri Hannan Mollah	30-3-1990 (Earlier Session)	—	26-4-1990 11-5-1990 (Earlier Session) 10-8-1990 (Further consideration)	1 59 (excluding 3 hours and 21 minutes taken during Second Session)	NIL	NIL	Bill with- drawn by leave of the House
45.	The Grains Board Bill, 1990 by Shri Yadendra Dutt	30-3-1990 (Earlier Session)	—	10-8-1990 24-8-1990 (Consideration)	2 29	NIL	NIL	Bill with- drawn by leave of the House
46.	The Buddhist Marriage Validation Bill, 1990 by Shri Sudam Deshmukh	24-8-1990	—	—	—	—	—	Pending
47.	The Constitution (Amendment) Bill, 1990 (Amendment of article 327, etc.) by Shri Bhogendra Jha	24-8-1990	—	—	—	—	—	Pending
48.	The Electropathy System of Medicine (Recognition) Bill, 1990 by Shri Jagannath Singh	24-8-1990	—	—	—	—	—	Pending
49.	The Child Welfare Bill, 1990 by Shri Ramashray Prasad Singh	24-8-1990	—	—	—	—	—	Pending

1	2	3	4	5	6	7	8	9
					H M			
50.	The Employment Exchanges (Compulsory Notification of Vacancies) Amendment Bill, 1990 (Amendment of sections 2 and 3) by Shri Sudam Deshmukh	24-8-1990	—	—	0 05 minutes taken on introduction of Bills at S. Nos. 46 to 50	—	—	Pending
51.	The Constitution (Amendment) Bill, 1990 (Substitution of new article for article 263) by Shri Dharmesh Prasad Verma	16-3-1990 (Earlier Session)	—	24-8-1990 7-9-1990 (Consideration)	2 12	NIL	NIL	Bill with- drawn by leave of the House
52.	The Code of Criminal Procedure (Amendment) Bill, 1990 (Amendment of sections 125 and 127) by Shri Nathu Singh	7-9-1990	—	—	—	—	—	Pending
53.	The Constitution (Amendment) Bill, 1990 (Amendment of article 371) by Shri Vamanrao Mahadik	7-9-1990	—	—	—	—	—	Pending
54.	The Mahatma Gandhi University Bill, 1990 by Shri Radha Mohan Singh	7-9-1990	—	—	—	—	—	Pending
55.	The Constitution (Amendment) Bill, 1990 (Amendment of articles 84 and 173) by Shri Y.S. Rajasekhar Reddy	7-9-1990	—	—	—	—	—	Pending

1	2	3	4	5	6	7	8	9
					H	M		
56.	The Constitution (Amendment) Bill, 1990 (Amendment of articles 343 and 348) by Shri Bhogendra Jha	7-9-1990	—	—	—	—	—	Pending
57.	The Youth Welfare Bill, 1990 by Shri Ramashray Prasad Singh	7-9-1990	—	—	—	—	—	Pending
58.	The Constitution (Amendment) Bill, 1990 (Substitution of new article for article 57) by Shri Ramashray Prasad Singh	7-9-1990	—	—	—	—	—	Pending
59.	The Constitution (Amendment) Bill, 1990 (Amendment of Eighth Schedule) by Shri Janak Raj Gupta	7-9-1990	—	—	—	—	—	Pending
60.	The Forest Bill, 1990 by Shri Chandubhai Deshmukh	7-9-1990	—	—	—	—	—	Pending
61.	The Arms (Repeal) Bill, 1990 by Shri Hukumdeo Narayan Yadav	7-9-1990	—	—	0 09	minutes taken on introduction of Bills at S.Nos. 52 to 61.	—	Pending
62.	The Disabled Persons (Rehabilitation and Welfare) Bill, 1990 by Shri Uttam Rathod	16-3-1990 (Earlier Session)	—	7-9-1990 (Consideration)	0 03	NIL	NIL	Discussion on the motion for consideration not concluded. Pending

## SUMMARY

1. Bills pending at the end of the last session	.....73
2. Bills introduced	.....58
3. Bills withdrawn	..... 3
4. Bills negatived	..... NIL
5. Bills removed from the Register of Pending Bills	..... NIL
6. Bills —Part-discussed	..... 1
7. Bills pending at the end of the Session <i>vide</i> Para No. 825 of Bulletin—Part II, dated 15-10-90	..... 128

#### 4. CALLING ATTENTION

Sl. No.	Subject	Name of Member who called attention	Name of Minister	Time taken		
			Date when taken up	H.	M.	
1.	Situation arising out of agitation by employees of the All India Institute of Medical Sciences causing hardship to the patients and the steps taken by the Government to resolve the issues involved.	Smt. Geeta Mukherjee	Sh. Rasheed Masood	10 and 16-8-1990	1	19
2.	Situation arising out of the threat to the security of the country by Naga insurgents and the steps taken by the Government in that regard.	Sh. Laeta Umbrey	Sh. Subodh Kant Sahay	22-8-1990	0	48
3.	Situation arising out of the closure of Barauni, Guwahati and Bongai-gaon oil refineries as a result of oil blockade agitation by the All Assam Students Union and steps taken by the Government in regard thereto.	Sh. Ajit Kumar Panja	Sh. M.S. Gurupadaswamy	29-8-1990	1	06
4.	Situation arising out of the reported disappearance of seventy Maruti vehicles during transit from the factory to showroom and action taken by the Government in regard thereto.	Prof. Vijay Kumar Malhotra	Sh. Ajit Singh	4-9-1990	0	43
5.	Reported delay in taking decision regarding extension of cotton monopoly procurement scheme to Maharashtra thus affecting the cotton growers and the steps taken by the Government in that regard.	Sh. Harish Rawat	Sh. Sharad Yadav	6-9-1990	0	23

## 5. DIVISIONS

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No. of divisions held during the 3rd Session	
Part I .....	2
Part II .....	4

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## 6. FINANCIAL BUSINESS

Subject	Date of presentation	Date of discussion	Time taken	
			H	M
<i>(i) Railway Budget</i>				
Supplementary Demands for Grants in respect of Budget (Railways) for 1990-91	21-8-90	5-9-90	0	10
<i>(ii) General Budget</i>				
Supplementary Demands for Grants in respect of Budget (General) for 1990-91	16-8-90	5-9-90	0	04
<i>(iii) Budget in respect of State under President's rule</i>				
Budget (Punjab) for 1990-91	13-3-90 (2nd Session)	3-9-90 5-9-90	4	30
		} Discussion and voting on Demands for Grants		

**7. LEAVE OF ABSENCE**

<b>Sl. No.</b>	<b>Name of Member</b>	<b>Period for which leave granted</b>	<b>Date when leave granted</b>
1.	Shri Atinder Pal Singh	19-3-90 to 15-5-90	31-8-1990
2.	Shri P. V. Narasimha Rao	7-8-90 to 10-8-90 & 16-8-90 to 7-9-90	
3.	Shri Y. S. Mahajan	7-8-90 to 10-8-90 & 16-8-90 to 7-9-90	
4.	Shri Vamanrao Mahadik	7-8-90 to 10-8-90 & 16-8-90 to 7-9-90	

8. MOTION

Motion under Rule 388 for suspension of Rule

Subject	Member who moved	Date on which motion discussed	Time taken	Remarks
(PART- II)				
Suspension of Rule 338 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motions for leave to introduce, consideration and passing of the Constitution (Seventy-Sixth Amendment) Bill, 1990.	Shri Mufti Mohammad Sayeed	4.10.90	H M 0 02	Adopted

**9. OATH OR AFFIRMATION**

Sl. No.	Name of Member	Constituency and State Oath/Affirmation	Language in which oath/affirmation made.	Date of taking of oath or affirmation.
1.	Major D.D. Khanoria	Kangra Himachal Pradesh.	Hindi	7.8.1990
2.	Shri Lal Babu Rai	Chapra Bihar.	Hindi	7.8.1990

## 10. OBITUARY REFERENCES

Sl. No.	Name of Member	Date of death.	Date on which obituary reference made.	Time taken	
				H.	M.
		(PART-I)			
1.	Shri Harindranath Chattopadhyaya	23.6.1990	7.8.1990	0	08
2.	Shri Devendra Satpathy	26.6.1990			
3.	Shri C. Nanjappa	21.7.1990			
4.	Shri G. N. Dixit	2.8.1990			
5.	Shri C.M. Poonacha	3.8.1990			
6.	Shri J. Matha Gowder	12.8.1990	17.8.1990	0	02
7.	Shri Mulki Raj Saini	15.7.1990	24.8.1990	0	05
8.	Shri T. R. Shamanna	30.8.1990	7.9.1990	0	03
		(PART-II)			
*9.	Shri Shashibhai Jamod	19.9.1990	1.10.1990	0	08
*10.	Ch. Multan Singh	23.9.1990			
11.	Shri Raj Bahadur	22.9.1990			
12.	Shri Prafulla Chandra Sen	25.9.1990			
13.	Shri Charanjit Singh	4.10.1990	5.10.1990	0	02

\*Sitting Member

**11. PAPERS LAID ON THE TABLE**

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<b>(a) By Government</b>	
<b>Part I</b> .....	<b>659</b>
<b>Part II</b> .....	<b>32</b>
<b>(b) By Private Members</b> .....	<b>NIL</b>

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12. PETITIONS

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Presented by members . . . Four

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## 13. PRIVILEGE MATTERS

S.No.	Brief subject	Name of the member who raised the matter	Date on which matter brought before the House	Time taken	Decision of the Chair/House
1	2	3	4	5	6
1.	Question of privilege against the Prime Minister for allegedly making a policy statement outside the House when the House was in session.	Prof. K. V. Thomas, Sarvas-hri Vasant Sathe, P. C. Thomas and Era Anbarasu	28-8-1990	H. M. 0 15	Withholding his consent to the raising of the matter on the floor of the House, the Speaker observed that the Prime Minister took the first opportunity to inform the House of the Government's 'proposal'.
2.	Question of privilege against the Minister of Information and Broadcasting for allegedly mis-leading the House on the 17th August, 1990 regarding Doordarshan programme 'Khula Manch'.	Sarvas-hri P. R. Kumaraman-galam, Harish Rawat, Dinesh Singh, P. Chidambaram, M. J. Akbar and Janardhana Poojary	7-9-1990	0 12	Withholding his consent to the raising of the matter on the floor of the House, the Speaker <i>inter alia</i> observed that Doordarshan being a Government owned medium, it was for the Government to lay down policies and guidelines regarding quality and content of the programmes telecast on Doordarshan and to edit the programmes in pursuance of those policies or guidelines.  For anyone to expect, much less insist, that matter other than railways on which questions were asked and replied



to by the Minister or Railways should have been telecast, would have, in his view, 'derailed' the programme itself. The Minister's contention that Doordarshan were well within their rights to exclude such questions and answers from the programme, could not, therefore, be faulted.

The Speaker further observed that it was well-established that if any statement was made on the floor of the House by a member or a Minister which another member believed to be untrue, incomplete or incorrect, it did not constitute a breach of privilege unless it was proved that the statement was not only wrong or misleading but was made deliberately to mislead the House. A breach of privilege could arise only when the member or the Minister made a false or incorrect statement wilfully, deliberately and knowingly.

The Speaker ruled that keeping in view of the above position, the Minister could not be said to have misled the House, much less deliberately.

## 14. QUESTIONS

<i>(i) Starred Questions</i>	
(a) Number of Questions put down in Question List' for Oral Answers.	*446
(b) Number of Questions orally answered.	86
<i>(ii) Short Notice Questions</i>	
(a) Number of Questions put down in Short Notice Questions List.	1
(b) Number of Short Notice Questions orally answered.	1
<i>(iii) Unstarred Questions</i>	
(a) Number of Questions put down in Questions List for written answers.	**5173
(b) Number of Questions for which written answers were laid including those put down for oral answers but not reached for oral answers.	5447
<i>(iv) Question Under Rule 40</i>	
(a) Number of Questions put down for oral answer. (reply laid on the Table)	

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\*Includes 6 Starred Questions deleted/transferred from one Ministry to another.

\*\*Includes 80 Unstarred Questions deleted/transferred from one Ministry to another.

(v) Half-an-Hour Discussion arising out of answers to Questions

S.No.	Brief Subject	Name of the Member who raised the discussion	Date	Ministry/Deptt.	Time taken Hrs. & Mts.
1.	Establishment of separate Development Boards in Maharashtra.	Prof. Ram Ganesh Kapse	17-8-90	Home Affairs	0 35
2.	Pact between I.T.D.C. and U.S. Hotel Corporation.	Shri Brij Bhushan Tiwari	24-8-90	Tourism	0 35
3.	Transfer of C.P.W.D. Officers	Shri Kusuma Krishna Murthy	27-8-90	Urban Development	0 30
4.	Capital Funds drawn by IDPL.	Dr. Asim Bala	7-9-90	Petroleum and Chemicals.	0 30

### 15. RESIGNATION BY MEMBER

Name of Member	State	Constituency	Date from which accepted by Speaker
Shri Vishwendra Singh	Rajasthan	Bharatpur	30-8-1990

## 16. RESOLUTIONS

## (i) Resolutions placed before the House by the Speaker

Subject	Date of placing before the House	Time taken	Ministry/ Department concerned	Remarks
PART II				
Commitment to the ideal of a democratic secular State and maintenance of communal harmony as also to the resolution of communal discord through discussion.	5.10.1990	H M 0 01	Home Affairs	Adopted unanimously

## (ii) Statutory Resolutions

Sl. No.	Subject	Article / Section of Constitution / Act	Name of member who moved	Date of moving and discussion	Time taken	Ministry/ Department concerned	Remarks
1		3	4	5	6	7	8
PART I							
1.	Approval of the Proclamation issued by the President on 18.7.90 under article 356 of the Constitution in relation to the State of Jammu and Kashmir	Art. 356	Shri Mufti Mohammad Sayeed	16.8.90 20.8.90 21.8.90	6 33	Home Affairs	Adopted

\*Discussed together with the motion for consideration of the Armed Forces (Jammu and Kashmir) Special Powers Bill, 1990.



1	2	3	4	5	6	7	8
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		PART II		H M			
6.	Approval of the continuance in force of the proclamation issued by the President on 11.5.1987 under article 356 of the Constitution in relation to the State of Punjab for a further period of six months w.e.f. 11.11.1990.	Art. 356	Shri Mufti Mohammad Sayeed	5.10.1990	2	22	Home Affairs Adopted

(iii) Private Members' Resolutions

Sl. No.	Brief Subject	Name of Member who moved	Date(s) of moving and discussion	Time taken	Ministry/ Department Concerned	Remarks
1.	Ban on Cow Slaughter	Shri Guman Mal Lodha	4-5-1990 18-5-1990 (Second Session) 17-8-1990	H M 2 15 (excluding 2 hours and 09 minutes taken during second session)	Home Affairs	Negatived
2.	Measure to protect the interests of farmers.	Shri Dileep Singh Bhuria	17-8-1990 31-8-1990	2 44	Agriculture	Discussion not concluded.

17. SHORT DURATION DISCUSSIONS (RULE 193)

Sl. No.	Subject	Under Rule	Name of Member who raised the Discussion	Date(s) of Discussion	Time taken	Ministry/ Department concerned	Remarks
1	2	3	4	5	6	7	8
PART-I							
1.	Continued atrocities on Scheduled Castes and Scheduled Tribes in the country.	193	Shri Ramashray Prasad Singh	8.8.90 10.8.90 16.8.90	H M 5 16	Home Affairs	—
2.	Atrocities on women in different parts of the country.	193	Smt. Geeta Mukherjee	22.8.90 23.8.90	3 10	Welfare (Department of Women and Child Development)	Discussion not concluded
3.	Statement made by the Minister of External Affairs in the House on 23rd August, 1990 regarding his visit to Moscow, Washington, Amman, Baghdad and Kuwait in connection with the situation in Gulf.	193	Shri Girdharial Bhargava	24.8.90 27.8.90	4 38	External Affairs	—





**DISCUSSIONS ON MATTERS OF URGENT PUBLIC IMPORTANCE  
FOR SHORT DURATION UNDER RULE 193**

**SUMMARY**

1. No. of notices received	661
2. No. of discussions admitted	6
3. No. of discussions held	6
4. No. of discussions remained Part-discussed	3
5. Total time taken	..... 26 hours 53 minutes

## 18. SITTINGS OF LOK SABHA

S. No.	Subject	Date on which decided	Remarks
1.	Cancellation of Sitting fixed for Monday, the 13th August, 1990	8.8.1990	Business Advisory Committee in its 13th Report <i>inter alia</i> recommended for cancellation of sitting fixed for Monday, the 13th August, 1990. On the motion moved by Dr. Laxminarayan Pandey, the report was adopted by the House.
2.	Cancellation of sitting of the House on the 3rd October, 1990 on account of Prophet Mohammed Sahib's Birthday (Milad-un-Nabi).	1.10.1990	Announcement was made by the Deputy Speaker.

**19. SPEAKER/DEPUTY SPEAKER/CHAIRMAN**

*Announcements/Observations/References*

S. No.	Subject	By whom	Date
<b>PART-I</b>			
1.	Reference to the 48th anniversary of the 'Quit India' movement and homage to the martyrs who sacrificed their lives for the freedom of the motherland.	} Speaker	9.8.1990
2.	Reference to the 45th anniversary of the dropping of atomic bombs on the Japanese cities of Hiroshima and Nagasaki and homage to victims of the atomic holocaust.		
3.	Reference to successful testfiring of surface-to-air missile 'Akash'.	Speaker	16.8.1990
4.	Announcement regarding fixation of time for tabling notices at 10.00 hrs. instead of 10.30 hrs. for making submissions after the Question Hour.	Speaker	23.8.1990
5.	Valedictory reference on the conclusion of the 1st part of the Third session of Ninth Lok Sabha.	Speaker	7.9.1990
<b>PART-II</b>			
6.	Announcement - regarding cancellation of sitting of the House on the 3rd October, 1990 on account of Prophet Mohammed Sahib's Birthday (Milad-un-Nabi)	Deputy Speaker	1.10.1990
7.	Valedictory reference on the conclusion of the 2nd Part of the Third session of Ninth Lok Sabha.	Speaker & Minister of Parliamentary Affairs	5.10.1990

## 20. STATEMENTS

### (i) Statements made / laid by Ministers under Rule 372

Sl. No.	Brief Subject	Name of Minister	Date	Time taken
				H M
1.	Decisions on the Mandal Commission Report	Shri Vishwanath Pratap Singh	7.8.1990	0 04
2.	Caste clashes which took place in Panwari village in Agra District (U.P.) in June, 1990	Shri Mufti Mohd. Sayeed	8.8.1990	0 04
3.	Position of Indians in Kuwait	Shri I.K. Gujral	8.8.1990	0 01
4.	Developments in Pakistan	Shri I.K. Gujral	8.8.1990	0 01
5.	Non-inter locked working of Sahibabad station	Shri George Fernandes	8.8.1990	0 05
6.	Assault on nuns of the St. Mary's Convent School Gajraula (Moradabad District), U.P.	Shri Mufti Mohd. Sayeed	9.8.1990	0 05
7.	Government Business for the 16th and 17th August, 1990	Shri Satya Pal Malik	10.8.1990	0 01
8.	Government Business for the week commencing the 20th August, 1990	Shri Satya Pal Malik	17.8.1990	0 01
*9.	Position of Indians in Kuwait	Shri Hari Kishore Singh	17.8.1990	0 22
10.	Pakistani firing across the line of control in Machhal sub-sector in Jammu and Kashmir on 20th and 21st August, 1990	Shri Vishwanath Pratap Singh	21.8.1990	0 02
11.	Certain measures to conserve petroleum products in the country.	Prof. Madhu Dandavate	22.8.1990	0 04
12.	Visit of the Minister of External Affairs to Moscow, Washington, Amman, Baghdad and Kuwait in the context of the Gulf crisis.	Shri I.K. Gujral	23.8.1990	0 17
13.	Government Business for the week commencing the 27th August, 1990	Shri Satya Pal Malik	24.8.1990	0 02
@ 14.	Government Resolution with regard to the setting up the National Security Council and its functions	Shri Vishwanath Pratap Singh	24.8.1990	0 05

\* Members were permitted to ask clarificatory questions.

@ Also laid on the Table a statement relating thereto.

Sl. No.	Brief Subject	Name of Minister	Date	Time taken	
				H	M
15.	Measures for promotion of employment for the youth in addition to reservations for socially and educationally backward classes.	Shri Vishwanath Pratap Singh	27.8.1990	0	06
16.	Budgetary deficit	Prof. Madhu Dandavate	28.8.1990	0	13
17.	Government Business for the week commencing the 3rd September, 1990	Shri Satya Pal Malik	31.8.1990	0	01
18.	Correcting the reply given on 8th August, 1990 to Hindi version of Starred Question No. 31 by Sarvashri R.N. Rakesh and Manikrao Hodlya Gavit regarding Labour Courts in Delhi.	£ Shri Nitish Kumar	5.9.1990	0	01
19.	Certain tax matters	Prof. Madhu Dandavate	7.9.1990	0	04
20.	Non-recovery of Central Excise dues from M/s. I.T.C. Ltd.	Shri Anil Shastri	7.9.1990	0	03

£ Made on behalf of Minister of Labour and Welfare.

(ii) Statement under Direction 115

Brief Subject	Name of Member who made the Statement	Minister who made the statement in reply	Date	Time taken H. M.
Certain information given by the Minister of Commerce and Tourism on behalf of the Minister of Steel and Mines in reply to U.S.Q. No. 2842 on 30 March, 1990 regarding agreement between Management and Trade Unions in Bokaro Steel Plant.	Shri A. K. Roy	Shri Dinesh Goswami	7.9.1990	0 05

(iii) Matters under rule 377

- (a) Number of matters raised during first part - 173  
of Third Session
- (b) Number of matters raised during second part - 25  
of Third Session
- (c) Position regarding receipt of replies  
received from Ministers concerned as on 9.11.1990.

	Total number of matters raised	No. of replies sent to Mem- bers by Ministers and copies endorsed to Lok Sabha Sectt.	Percentage of replies sent to Members by the Ministers
First Session	57	41	71.9
Second Session	373	236	63.3
Third session (Part I)	173	78	45
(Part II)	25	4	16



**21. STATEMENT SHOWING TIME TAKEN ON VARIOUS KINDS OF BUSINESS  
TRANSACTIONED DURING PART I OF THIRD SESSION**

Business	Time taken		Percentage to the total time taken
	H	M	
ADJOURNMENT MOTIONS	5	54	4.2
<b>BILLS</b>			
(a) Government Bills	*30	44	21.8
(b) Private Members' Bills	7	22	5.2
<b>BUDGETS</b>			
(a) Railway Budget	0	10	0.1
(b) General Budget	0	04	—
(c) Budget in respect of States under President's rule	4	30	3.2
CALLING ATTENTION NOTICES (Rule 197)	4	19	3.1
<b>DISCUSSIONS</b>			
(a) Half-an-Hour Discussions (Rule 55)	2	10	1.5
(b) Short Duration Discussions (Rule 193)	22	28	15.9
MATTERS UNDER RULE 377 ✓	3	40	2.6
QUESTIONS	17	59	12.7
<b>RESOLUTIONS</b>			
(a) Statutory Resolutions	*0	10	0.1
(b) Private Members' Resolutions	4	59	3.5
STATEMENTS (Rule 372)	1	42	1.2
OTHER MATTERS Such as Oath or Affirmation, Papers laid on the Table, Obituary References, Questions of Privileges, Points of Order, Personal Explanations Etc.	35	08	24.9
	141	19	100.00

\*Joint discussion took place on certain Statutory Resolutions [Vide statement No. 16(ii) Sl. Nos. 1 to 4] and motion for consideration of the connected Government Bills [Vide Statement No. 3(i) Sl. Nos. 2, 11 and 12 respectively]. Time taken on joint discussion has been shown under Government Bills.

**STATEMENT SHOWING TIME TAKEN ON VARIOUS KINDS OF BUSINESS  
TRANSACTIONED DURING PART II OF THIRD SESSION**

<b>Business</b>	<b>Time taken</b>	<b>Percentage to the total time taken</b>
	<b>H M</b>	
<b>ADJOURNMENT MOTIONS</b>	4 05	18.8
<b>GOVERNMENT BILLS</b>	4 23	20.2
<b>SHORT DURATION DISCUSSIONS</b>	4 25	20.4
<b>MATTERS UNDER RULE 377</b>	0 19	1.5
<b>MOTION UNDER RULE 388</b>	0 02	0.2
<b>RESOLUTIONS</b>		
(a) Resolution placed before the House by Speaker	0 01	—
(b) Statutory Resolution	2 22	10.9
<b>OTHER MATTERS</b> Such as Oath or Affirmation, Papers laid on the Table, Obituary References, Questions of Privileges; Points of Order, Personal Explanations etc.	6 04	28.0
	<hr/> 21 41	<hr/> 100.00